

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 355/TT/2020

Date: 13.11.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for Combined Asset consisting of various assets as described in the petition under “Supplementary Transmission System associated with DVC and Maithon Right Bank Project” in the Eastern and Northern Regions

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 27.11.2020:-

2014-19 period

- a) Provide IDC discharge statements for Asset-A, Asset-B, Asset-C, Asset-D, Asset-E, Asset-F.
- b) Provide details, along with reasons, for claiming ACE beyond cut-off date of ₹24.23 lakh for Asset-A during 2017-18, for claiming ACE beyond cut-off date of ₹22.84 lakh for Asset-G during 2018-19, and for claiming ACE beyond cut-off date of ₹167.67 lakh for Asset-I during 2017-18.
- c) Capital cost as on 1.4.2014 approved *vide* order dated 29.9.2016 in Petition No. 25/TT/2016 is ₹8957.28 lakh and claimed in the instant petition is ₹9030.92 lakh for Asset-F. Explain the difference.

- d) Confirm that the Income Tax Return for 2018-19 has been filed and submit the effective tax percentage for the financial year based on the Income Tax Return filed.

2019-24 period

- a) Provide details, along with reasons, for claiming ACE beyond cut-off date of ₹334.11 lakh for Asset-G during 2019-20.
- b) Confirm whether any further ACE expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond claimed.
2. Confirm if all assets are currently in use and if there has been any decapitalization. In case of decapitalization of assets details to be furnished in Form 10B.
3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)